

BENCH-I NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.579/KB/2017
CA(IB) No.384/KB/2018
CA(IB) No.720/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	Abhishek Stock Broking Services Pvt.Ltd & Ors.-Vs-Shree Ganesh Jewellery House (I) Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

	KEBTANI MITRA (N).	Respondent no (5) W.B IDC.	<i>[Signature]</i> Kebtani Mitra (N) 6/9/2018.
	Sunil kr. Jha	Respondent. (DRI, Kolkata)	<i>[Signature]</i> (DRI, K2U) S.O.
	Durg Kumar Singh.	Respondent. Mycom	<i>[Signature]</i> D8
	Saumendra Kabirun Adv.	R.P.	<i>[Signature]</i> P. Sun.
	Amj kr. Singh. Counsel.		

P.T.O.

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ORDER

Ld. Resolution Professional with his Counsel as well as Ld. Counsel on behalf of WBIDC and DRI, Kolkata is present.

An unnumbered application came up for consideration filed by the Resolution Professional u/s. 33 of the Insolvency and Bankruptcy Code, 2016 praying for passing an order for liquidation. Office is directed to number the application if the defect is cured by 3 P.M. today. Subject to curing the defect, heard, reserved for orders.

At 4 P.M. it is brought to my notice that defect not cured. The affidavit is defective. Directed to produce the fresh affidavit and hence posted for re-hearing.

List it on 12/09/2018.



Sd

(Jinan K.R.)
Member (J)